

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL  
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Excise Appeal No.3684/2010**

**Excise Appeal No.2427/2011**

[Arising out of OIA No.145/CE/Appl./DLH-IV/2010 dt.19.8.2010 passed by the Commissioner (Appeals), Central Excise, Delhi-IV, New CGO Complex, NH-IV, Faridabad)

[Arising out of OIA No.79/CE/Appeal/DLH-IV/2011 dt.16.8.2011 passed by the Commissioner (Appeals), Central Excise, Delhi-IV, New CGO Complex, NH-IV, Faridabad)

**Dalal Auto Engineering Industries**  
( Plot NO.162, Sector 25, Faridabad)

**Appellant**

*VERSUS*

**CCE, Faridabad**  
(New CGO Complex, NH-IV, Faridabad)

**Respondent**

**APPEARANCE:**

Present for the Appellant: None

Present for the Respondent: Shri Amandeep Kumar, AR

**CORAM: HON'BLE Dr.D.M.MISRA, MEMBER (JUDICIAL)  
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)**

**FINAL ORDER NO.60375-60376/2020**

DATE OF HEARING/ DECISION: 05.03.2020

**PER: Dr. D.M.MISRA**

None is for the appellants, despite notice.

Heard Ld.AR submits that the earlier matters were listed on 26.3.2018, 7.6.2018, 13.8.2018, 23.10.2019. He submits that except 26.2.0.2020 earlier none appeared before this Tribunal. He submits that on the last occasion, Ld. Advocate sought adjourned on the ground that the appeal is not traceable and no instructions have been received.

2. Ld. AR further submits that the appellant is not serious to pursue the matter, even though the appeal is pending since 2010. We find force in the contention of the Ld.AR.

3. Considering the fact that the appellant is not serious in pursuing their appeal, the appeal is dismissed for non prosecution.

(Dictated and pronounced in the open court)

**(D.M.MISRA)**  
**MEMBER (JUDICIAL)**

**(SANJIV SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

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